

7-1-03

Mr. Sangeet Lodha counsel for Applicant.

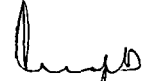
The applicant has filed an application ~~for~~ seeking permission to withdraw this OA.

Learned counsel for the applicant states that his client intends to make a fresh representation to the respondents, ^{promotional} for the grant of permission to the post of UDC from the earlier date and in case his representation ~~is~~ rejected, he will approach the Tribunal again. He further says that his client wants to file a fresh OA against the order dated 4-9-2002, setting out all the facts. He points out that the matter is still within limitation from the date 4-9-2002.

Notices have not been issued to the respondents, as yet.

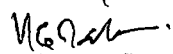
Having considered the submission made by Mr. Sangeet Lodha, counsel for the applicant, he is permitted to withdraw this OA, with a liberty to file a fresh matter as stated in his application dated 7-1-2003.

The OA is dismissed as withdrawn.


A. P. NAGRATH
Adm. Member


(G. S. GUPTA)
Vice Chairman

Part II and III destroyed
in my presence on 9.4.08
under the supervision of
as per
Order dated 31/12/08


Section Officer (Records)

Recd
copy of
judgment
21/1/02